

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39

IA 118/2022 IA 30/2024 In CP 26/MB/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.04.2024

NAME OF THE PARTIES: **PARASHRAM V. KSHATRIYA V/s**
MADHUSHREE PAPER MILLS PVT. LTD

Section 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

IA No. 30/2024 -

1. Mr. Shyam Kapadia, Learned Counsel a/w Mr. Jayanth BJ i/b Keystone Partners appeared for the Petitioner.
2. Ms. Aishwarya Deshmukh, Advocate i/b Divekar & Co. appeared for the Respondent.
3. Respondent is directed to bring on record following documents and serve copy thereof within 2 weeks:-
 - a) the original share certificates for the shares allegedly held by Respondent No. 2 i.e., Mr. Balram Kshatriya, and Respondent No. 3, Mr. Mahendra Kshatriya respectively;
 - b) copy of Minutes of Board Meeting in which shares were allegedly transferred/ transmitted/ allotted to Respondent No. 3;
 - c) agenda cum Notice for calling the Board Meeting for transfer/ transmission/ allotment of shares to Respondent No. 3;
 - d) a copy of Statutory Register showing the alleged transfer/ transmission/ allotment of shares to Respondent No. 3; and

- e) any other agreement/document by which the aforementioned shares were allegedly acquired by Respondent No. 3
4. Learned Counsel for the Respondent informs that they have already filed their reply.
 5. List these IAs' on **30.04.2024** for hearing.
 6. Interim order shall continue till next date of hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna